[श्री शशि भूषण]

गाली न बकें, वरना सब की मां बहनें हैं मगर इस ढंग से शुरू हो गया तो इस से सदन की प्रजातंत्रीय परम्परा...(व्यवधान)...खत्म हो जायेगी।

SHRI S. KUNDU (Balasore): After what Mr. Madhok has said, is there any necessity for this, Sir?

**श्री राम सेवक यादव**: आज औरतों के अलम्बरदार वे लोग हो रहे हैं, जिन्होंने स्वयं 6 अप्रैल को महिला मेम्बर को चांटा मारा था...(व्यवधान)...

SHRI BAL RAJ MADHOK: My hon. friend, Mr. Shashi Bhushan, used the term '*Gali Bakna*'. That is also equally bad. I request him that he should also not use that language.

MR. DEPUTY-SPEAKER: Kindly withdraw it.

SHRI SHASHI BHUSHAN: I withdraw it.

---

14.47. hrs.

## RE. PREFACE TO THE FOURTH FIVE YEAR PLAN

**श्री शिवचन्द्र झा** (मधुबनी): उपाध्यक्ष महोदय, आइटम 3 पर मैं प्वाइन्ट आफ आर्डर रेज करना चाहता हूँ, जिस के द्वारा प्रधान मन्त्री चौथी पंचवर्षीय योजना का प्रीफेस सदन के पटल पर रख रही हैं। उपाध्यक्ष महोदय, यह बहुत मिसलीडिंग है। चौथी पंचवर्षीय योजना पिछले सत्र में पेश की गई थी, उसका नाम था—"चौथी पंचवर्षीय योजना, 1969-1974" जिस पर शायद अगले सप्ताह या कुछ दिनों के बाद बहस होने जा रही है और जिस मोशन को अभी प्रधान मन्त्री की तरफ से पेश भी किया गया है—

"That the Fourth Five Year Plan 1969-74 laid on the Table of the House be discussed."

इस का नाम है, उपाध्यक्ष महोदय, Fourth Five Year Plan 1969-74.

मैं जानना चाहता हूँ कि जो मन्त्री इस को पेश कर रहे हैं, वह भूमिका किस प्लान की है? क्या यह उस प्लान की है जो पिछले सत्र में यहां पर रखा गया या उसके पहले जो शायद 1966 में फोर्थ फाइव ईयर प्लान रखा गया था, उसकी भूमिका है—यह बात बड़ी कन्फ्यूजिंग है।

दूसरा प्वाइन्ट-इस भूमिका में क्या कोई ऐसी नई बात है जो फोर्थ फाइव ईयर प्लान की पालिसी में नहीं है। यदि नई बातें हैं तो इससे साफ हो जाता है कि फोर्थ फाइव ईयर प्लान कम्पलीट नहीं है। और जो पिछले सत्र में हमारे सामने रखा गया वह इनकम्पलीट रखा गया और सदन को कहा गया कि पूरी योजना तैयार हो गई है। दूसरे शब्दों में कहा जाये तो पिछले सत्र में इस सदन को गुमराह किया गया। जिन्होंने इस योजना को रखा उन्होंने गुमराह किया कि हम पूरी योजना रख रहे हैं और अब प्रिफेस के जरिए से कहा जाता है कि उसकी जो बाकी बातें हैं वह रखी जाती हैं। यदि यह कहा जाता कि इसमें कोई नयी बात नहीं है तो बात समझ में आ सकती थी। तो मैं जानना चाहता हूं कि अब हमारे सामने प्रिफेस को रखने की क्या खास वजह है? उपाध्यक्ष महोदय, क्या कभी आपने ऐसा देखा है कि किताब का पब्लिकेशन तो पहले हो गया हो और उसके बाद में उसकी भूमिका प्रकाशित हुई हो—वह भूमिका चाहे दो लाइन की हो या पांच लाइन की हो? इन सब बातों से साफ हो जाता है कि फोर्थ प्लान के साथ में इनकी होलहार्टेड सिम्पैथी नहीं है। उसको कार्यान्वित करने की बात तो अलग है। इनका होलहार्टेड कोआपरेशन नहीं है। इसलिये मेरा कहना है

कि इसको आज न रखा जाये क्योंकि वह आउट आफ आर्डर है। सोमवार को चाहें तो रख सकते हैं।

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): As regards the query whether this Preface referred to, is to the Fourth Plan which was placed before the House or Preface to some other new Plan, I would like to say that the plan that was presented before the House was a complete document; there is no question of that being changed, or Government not having placed whatever is stated here.

श्री शिव चन्द्र झा : उपाध्यक्ष महोदय, आप इस पर कुछ निर्णय दीजिए। जो पिछले सत्र में यहां पर रखा गया था उसका नाम भी यही है।

MR. DEPUTY-SPEAKER: Before I give my ruling, I must try to understand the whole thing, as fully as possible. What is wrong in my hearing the Minister?

SHRI RAM NIWAS MIRDHA: Sir, this is a Preface to the Fourth Five-Year Plan which was presented before the House and that is the only Five-year Plan before us. This has been placed and this has been properly formulated. There is no question of having any other Plan in addition to or as a supplement to that Plan. As regards the Preface it was not complete at the time when the Fourth Five Year Plan was presented to the House. An undertaking was given in the Budget session and in pursuance of that the Plan was presented and this is a Preface which gives broad general outlines of the basic approach of the Plan. There is no qustion of deviating from the Plan that was placed before the House. I submit that there should be no objection to this being presented to the House now.

MR. DEPUTY-SPEAKER: I see no objection to any additional, supplemental papers being laid in the House in addition to what has already been laid without modifying what has been laid.

———

14 53 hrs.

## PAPERS LAID ON THE TABLE

### Preface to Fourth Five Year Plan

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): On behalf of Shrimati Indira Gandhi, I beg to lay on the Table a copy of 'Preface to Fourth Five Year Plan'. [*Placed in Library. See* No. LT 3878/70].

### Indian Forest Service (Pay) 1st Amendment Rules, Notifications under IAS Act 1951 and UPSC (Exemption and Consultation) Amendment Regulations

SHRI RAM NIWAS MIRDHA: I beg (1) to re-lay on the Table a copy of the Indian Forest Service (Pay) First Amendment Rules, 1970 published in Notification No. G. S R. 603 in Gazettee of India dated the 11th April, 1970, under sub-section (2) of Section 3 of the All India Services Act, 1951. [*Placed in Library. See* No. LT—3524/70].

(2) to lay on the Table—

(i) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(a) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1970, published in Notification No. G. S. R. 1042 in Gazette of India dated the 18th July, 1970. [*Placed in Library. See* No. LT—3879/70].

(b) The Sixth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G. S R. 1043 in Gazette of India dated the 18th July, 1970 [*Placed in Library. See* No. LT—3880/70].

(c) The All India Services (Confidential Rolls) Rules, 1970, published in Notification No. G. S. R. 1078 in Gazette of